

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 228/MP/2020

Subject : Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 6 and 7 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Term-Ahead Market (Renewable Energy) Contracts at Power Exchange India Limited.

Petitioner : Power Exchange India Limited (PXIL)

Date of Hearing : 12.3.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Sakya Singha Chaudhari, Advocate, PXIL
Ms. Nithya Balaji, Advocate, PXIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking approval of introduction of proposed Green Term Ahead Market (G-TAM) on PXIL platform. Learned counsel submitted that the Petition was uploaded on the Petitioner's website inviting comments from stakeholders and general public.

2. The Commission directed the Petitioner to file on affidavit by 30.3.2020, the comments/views of stakeholders, if any, and incorporate the same by filing the revised Petition.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

